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Indian Penal Code (Orissa Amendment) Act, 1998

[27 January 1999]

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Indian Penal Code (Orissa Amendment) Act, 1998

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An Act to amend the Indian Penal Code, 1860 in its application to the State of Orissa. Be it enacted by the Legislature, of the State of Orissa in the Fortyninth Year of the Republic of India as follows:-Orissa Gazette, Extraordinary No.389-D/9.3.1999- Notification 3522/Legis.-D/9.3.1999.

1. Short Title :-

This Act may be called the Indian Penal Code (Orissa Amendment) Act, 1998.

2. Amendment Of Sections 272 To 276 :-

In the Indian Penal Code, 45 of 1860, in Sections 272, 273, 274, 275, and 276, for the words "shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both", the following shall be substituted, namely:-

"shall be punished with imprisonment for life and shall also be liable to fine":

Provided that the Court may, for adequate and special reasons to be mentioned in the judgment, impose a sentence of imprisonment which is less than imprisonment for life.".